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Title: Papers laid on the Table by the members/Ministers.

12.01 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 2187/2005)

(b) (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2003-2004., along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 2188/2005)

(3) A copy of the each of the following Annual Accounts (Hindi and English versions) under sub-section (2) of section 103 Major Port Trusts Act, 1963:-

(a) (i) Annual Accounts of the Paradip Port Trust, Paradip, for the year 2003-2004, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2003-2004.

(Placed in Library. See No. LT 2189/2005)

(b) (i) Annual Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2003-2004, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2003-2004.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 2190/2005)

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) on the working of the Kolkata Port Trust, Kolkata, for the year 2003-2004.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 2191/2005)

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) on the working of the Chennai Port Trust, Chennai, for the year 2003-2004.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 2192/2005)

(9) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping, Road Transport and Highways for the year 2005-2006.

(Placed in Library. See No. LT 2193/2005)

(ii) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping, Road Transport and Highways for the year 2005-2006.

(Placed in Library. See No. LT 2194/2005)

(10) A copy of the Notification No. G.S.R.250 (E) (Hindi and English versions) published in Gazette of India dated the 28th April, 2005 approving the Madras Port Trust (Recruitment of Heads of Departments) Regulations, 2005 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

(Placed in Library. See No. LT 2195/2005)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 2196/2005)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE & TECHNOLOGY AND MINISTER OF STATE OF THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI KAPIL SIBAL): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 2197/2005)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2003-2004.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 2198/2005)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 2199/2005)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2003-2004.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 2200/2005)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2003-2004.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 2201/2005)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homeopathy, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homeopathy, New Delhi, for the year 2003-2004.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 2202/2005)

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (1st Amendment) Rules, 2005 published in Notification No. G.S.R. 184 (E) in Gazette of India dated the 21st March, 2005.

(ii) The Prevention of Food Adulteration (2nd Amendment) Rules, 2005 published in Notification No. G.S.R. 185 (E) in Gazette of India dated the 21st March, 2005.

(Placed in Library. See No. LT 2203/2005)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2002-2003.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library. See No. LT 2204/2005)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2003-2004.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library. See No. LT 2205/2005)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2003-2004.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(Placed in Library. See No. LT 2206/2005)

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINISTER OF STATE IN THE MINISTRY OF MINES (DR. DASARI NARAYAN RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Coal India Limited and the Ministry of Coal for the year 2005-2006.

(Placed in Library. See No. LT 2207/2005)

(ii) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2005-2006.

(Placed in Library. See No. LT 2208/2005)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table a copy of the Telecommunication Interconnection Usage Charges (Fifth Amendment) Regulation (7 of 2005) published in Notification No. 409-8/2004-FN in Gazette of India dated the 13th April, 2004 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library. See No. LT 2209/2005)

MD. SALIM (CALCUTTA – NORTH EAST): Sir, the Minister is now laying this paper regarding Telecommunication Interconnection Usage Charges, whereas the notification was done on 13th April, 2004. After one year, the Minister is laying this paper on the Table of the House without giving any reasons for the delay.

DR. SHAKEEL AHMAD: Sir, I will inform the hon. Member as to what are the reasons for the delay.

MR. SPEAKER: You have to inform the whole House.

DR. SHAKEEL AHMAD: Sir, through you, I will inform the whole House.

MD. SALIM : Sir, do not allow him now. Let him come with a statement giving reasons for the delay.

MR. SPEAKER: I will see that my office does not allow such things without any explanation.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): On behalf of my colleague Shri K.H. Muniappa, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 286 (E) published in Gazette of India dated the 4th March, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai section) in the State of Tamil Nadu.
- (ii) S.O. 346 (E) published in Gazette of India dated the 18th March, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in the State of Rajasthan.
- (iii) S.O. 353 (E) published in Gazette of India dated the 21st March, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in the State of Rajasthan.
- (iv) S.O. 369 (E) published in Gazette of India dated the 23rd March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 in District Seoni in the State of Madhya Pradesh.
- (v) S.O. 531 (E) published in Gazette of India dated the 8th April, 2005 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.
- (vi) S.O. 1329 (E) published in Gazette of India dated the 7th December, 2004 regarding acquisition of land for public purpose of building, maintenance, management and operation of stretches mentioned therein on National Highways No. 8A and 8B in the State of Gujarat.
- (vii) S.O. 1352 (E) published in Gazette of India dated the 10th December, 2004 regarding acquisition of land for widening of National Highway including construction of bypass or realignments in the State of Rajasthan and Madhya Pradesh.
- (viii) S.O. 1381 (E) published in Gazette of India dated the 16th December, 2004 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 4 (Pune to Satara section) in the State of Maharashtra.
- (ix) S.O. 1238 (E) to S.O. 1241 (E) published in Gazette of India dated the 5th November, 2004 regarding acquisition of land for building (four-laning) of different stretches on National Highway No. 76 in the State of Rajasthan.

- (x) S.O. 1327 (E) published in Gazette of India dated the 6th December, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (xi) S.O. 1332 (E) published in Gazette of India dated the 7th December, 2004 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.
- (xii) S.O. 344 (E) and S.O. 345 (E) published in Gazette of India dated the 18th March, 2005 regarding acquisition of land for public purpose of building (four-laning) of different stretches on National Highway No. 76 in the State of Rajasthan.
- (xiii) S.O. 347 (E) published in Gazette of India dated the 18th March, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highways No. 14 and 76 in the State of Rajasthan.
- (xiv) S.O. 354 (E) and S.O. 355 (E) published in Gazette of India dated the 21st March, 2005 regarding acquisition of land for public purpose of building (four-laning) of different stretches on National Highways No. 14 and 76 in the State of Rajasthan.
- (xv) S.O. 356 (E) published in Gazette of India dated the 21st March, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 76 in the State of Rajasthan.
- (xvi) S.O. 364 (E) published in Gazette of India dated the 22nd March, 2005 regarding acquisition of land for widening of existing toll plazas on National Highway No. 5 (Vijayawada-Eluru-Visakhapatnam section) in the State of Andhra Pradesh.
- (xvii) S.O. 368 (E) published in Gazette of India dated the 23rd March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (including construction of bypasses) in the State of Madhya Pradesh.
- (xviii) S.O. 421 (E) published in Gazette of India dated the 28th March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (including construction of bypasses) in District Deori Tehsil in the State of Madhya Pradesh.
- (xix) S.O. 422 (E) published in Gazette of India dated the 28th March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (including construction of bypasses) in District Sagar in the State of Madhya Pradesh.
- (xx) S.O. 176 (E) published in Gazette of India dated the 8th February, 2005 making certain amendments in the Notification No. S.O. 1403 (E) dated the 8th December, 2003.
- (xxi) S.O. 177 (E) published in Gazette of India dated the 8th February, 2005 regarding acquisition of land for building (four-laning or six laning) of National Highway No. 25 in District Jhansi in the State of Uttar Pradesh.
- (xxii) S.O. 178 (E) published in Gazette of India dated the 8th February, 2005 regarding acquisition of land for building (four-laning or six laning) of National Highway No. 25 in District Jalaun in the State of Uttar Pradesh.
- (xxiii) S.O. 216 (E) published in Gazette of India dated the 17th February, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 25 in District Kanpur Dehat in the State of Uttar Pradesh.

(xxiv) S.O. 351 (E) published in Gazette of India dated the 21st March, 2005 authorizing M/s Ideal Road Builders Limited, Dadar, Mumbai to collect and retain fees for the use of National Highway No. 4 (Khambatki Ghat between Pune and Satara) in the State of Maharashtra.

(xxv) S.O. 501 (E) published in Gazette of India dated the 5th April, 2005 regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Andhra Pradesh.

(xxvi) S.O. 502 (E) published in Gazette of India dated the 5th April, 2005 regarding acquisition of land for building (widening) of National Highway No. 1A (including construction of bypasses) in the State of Jammu and Kashmir.

(xxvii) S.O. 540 (E) published in Gazette of India dated the 11th April, 2005 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. 5A (Chandikhole-Paradip section) in the State of Orissa.

(xxviii) S.O. 528 (E) published in Gazette of India dated the 8th April, 2005 regarding acquisition of land for building (widening), of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Andhra Pradesh.

(Placed in Library. See No. LT 2210/2005)

(2) A copy of each of the following the Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-

(i) S.O. 532 (E) published in Gazette of India dated the 8th April, 2005 entrusting the Guna bypass on National Highway No. 3 to the National Highways Authority of India.

(ii) S.O. 157 (E) published in Gazette of India dated the 3rd February, 2005 levy of fee from the user of four-laned stretches of National Highway No. 45 (Chingelpet to Tindivanam section) in the State of Tamil Nadu.

(iii) S.O. 158 (E) published in Gazette of India dated the 3rd February, 2005 levy of fee from the user of Cable Stayed Bridge across river Yamuna at Allahabad/Naini of the National Highway No. 27 (Allahabad-Mangawan) in the State of Uttar Pradesh.

(iv) S.O. 180 (E) published in Gazette of India dated the 9th February, 2005 levy of fee from the user of four-laned stretch of National Highway No. 8A (Bamanbore to Samakhyaali to Gandhidham section) in the State of Gujarat.

(Placed in Library. See No. LT 2211/2005)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 212 of the Motor Vehicles Act, 1988:-

(i) The Central Motor Vehicles (Second Amendment) Rules, 2005 published in Notification No. G.S.R. 200 (E) in Gazette of India dated the 1st April, 2005, together with an explanatory memorandum and Corrigendum thereto published in Notification No. G.S.R. 247 (E) dated the 27th April, 2005.

(ii) The Central Motor Vehicles (Third Amendment) Rules, 2005 published in Notification No. G.S.R. 206 (E) in Gazette of India dated the 1st April, 2005, together with an explanatory memorandum.

(Placed in Library. See No. LT 2212/2005)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2003-2004, along with Audited Accounts.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2003-2004

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library. See No. LT 2213/2005)

(6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government (Commercial) (No.7 of 2005) – Public Sector Undertakings - National Highways Development Project of National Highways Authority of India for the year ended March 2004, under article 151(1) of the Constitution.

(Placed in Library. See No. LT 2214/2005)

*m11 **केंद्रांच्या विकासाच्या सुधारणांचे अहवाल (सर्व केंद्रांच्या विकासाच्या सुधारणांचे अहवाल) :** उच्च शिक्षण, केंद्रांच्या विकासाच्या सुधारणांचे अहवाल यांचे अहवाल यांचे अहवाल, हे केंद्रांच्या विकासाच्या सुधारणांचे अहवाल यांचे अहवाल यांचे अहवाल -

(1) केंद्रांच्या विकासाच्या सुधारणांचे अहवाल यांचे अहवाल 1978 यांचे अहवाल 148 यांचे अहवाल (2) यांचे अहवाल यांचे अहवाल केंद्रांच्या विकासाच्या सुधारणांचे अहवाल (सर्व केंद्रांच्या विकासाच्या सुधारणांचे अहवाल) यांचे अहवाल 2005 यांचे अहवाल 13 यांचे अहवाल 2005 यांचे अहवाल यांचे अहवाल यांचे अहवाल यांचे अहवाल 13 /25 /2003/ एकांक-1 / यांचे अहवाल /1376 यांचे अहवाल 1380 . हे अहवाल यांचे अहवाल हे अहवाल यांचे अहवाल यांचे अहवाल (सर्व केंद्रांच्या विकासाच्या सुधारणांचे अहवाल)।

(Placed in Library. See No. LT 2215/2005)

(2) केंद्रांच्या विकासाच्या सुधारणांचे अहवाल यांचे अहवाल 1946 यांचे अहवाल 3 यांचे अहवाल यांचे अहवाल केंद्रांच्या विकासाच्या सुधारणांचे अहवाल (सर्व केंद्रांच्या विकासाच्या सुधारणांचे अहवाल) यांचे अहवाल 2005 यांचे अहवाल यांचे अहवाल यांचे अहवाल यांचे अहवाल यांचे अहवाल 159 (अ) . हे अहवाल यांचे अहवाल हे अहवाल यांचे अहवाल यांचे अहवाल (सर्व केंद्रांच्या विकासाच्या सुधारणांचे अहवाल)।

(Placed in Library. See No. LT 2216/2005)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS *m12 (SHRIBIJOY HANDIQUE): On behalf of my colleague, Shrimati Suryakanta Patil, I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

NINTH LOK SABHA

1. Statement No. LIV Second Session, 1990

(Placed in Library. See No. LT 2217/2005)

ELEVENTH LOK SABHA

2. Statement No. XXXIV Fourth Session, 1997

(Placed in Library. See No. LT 2218/2005)

TWELFTH LOK SABHA

3. Statement No. XXVIII Third Session, 1998

(Placed in Library. See No. LT 2219/2005)

4. Statement No. XXXI Fourth Session, 1999

(Placed in Library. See No. LT 2220/2005)

THIRTEENTH LOK SABHA

5. Statement No. XXX Second Session, 1999

(Placed in Library. See No. LT 2221/2005)

6. Statement No. XXXI Third Session, 2000

(Placed in Library. See No. LT 2222/2005)

7. Statement No. XXVI Fourth Session, 2000

(Placed in Library. See No. LT 2223/2005)

8. Statement No. XXV Fifth Session, 2000

(Placed in Library. See No. LT 2224/2005)

9. Statement No. XXIV Sixth Session, 2001

(Placed in Library. See No. LT 2225/2005)

10. Statement No. XXXII Seventh Session, 2001

(Placed in Library. See No. LT 2226/2005)

11. Statement No. XIX Eight Session, 2001

(Placed in Library. See No. LT 2227/2005)

12. Statement No. XVII Ninth Session, 2002

(Placed in Library. See No. LT 2228/2005)

13. Statement No. XIV Tenth Session, 2002

(Placed in Library. See No. LT 2229/2005)

14. Statement No. XII Eleventh Session, 2002

(Placed in Library. See No. LT 2230/2005)

15. Statement No. X Twelfth Session, 2003

(Placed in Library. See No. LT 2231/2005)

16. Statement No. VII Thirteenth Session, 2003

(Placed in Library. See No. LT 2232/2005)

17. Statement No. VI Fourteenth Session, 2003

(Placed in Library. See No. LT 2233/2005)

FOURTEENTH LOK SABHA

18. Statement No. IV Second Session, 2004

(Placed in Library. See No. LT 2234/2005)

19. Statement No. II Third Session, 2004

(Placed in Library. See No. LT 2235/2005)
